

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 10th April, 1953

The House met at Two of the Clock
[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3-2 P.M.

ELECTION TO COMMITTEE

INDIAN CENTRAL COCONUT COMMITTEE

Mr. Deputy-Speaker: I have to inform the House that upto the time fixed for receiving nominations for the Indian Central Coconut Committee, 6 nominations were received. Subsequently 4 Members withdrew their candidature. As the number of remaining candidates is thus equal to the number of vacancies in the Committee, I declare the following members to be duly elected:—

1. Shri Kamal Krishna Das.
2. Shri P. T. Chacko.

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1952

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to withdraw the Bill to amend the Industries (Development and Regulation) Act, 1951.

By way of explanation I would like to state that this Bill was introduced in the last session. It had a very limited scope and even at that time the Ministry was considering certain other amendments which covered a wider field. It was anticipated that the Amendment Bill of 1952 would be

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passed in the last session, but that was not possible. Since further amendments are sought to be made, the House would have to consider two Amendment Bills, if another Bill is now introduced. To avoid the inconvenience that would be caused to the House thereby, it has now been decided to withdraw the Amendment Bill of 1952 and introduce one Amendment Bill covering not only the amendments proposed in the 1952 Bill but also the new proposals that are now on hand.

Mr. Deputy-Speaker: The question is:

“That leave be granted to withdraw the Bill to amend the Industries (Development and Regulation) Act, 1951.”

The motion was adopted.

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to amend the Industries (Development and Regulation) Act, 1951.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to amend the Industries (Development and Regulation) Act, 1951.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

RESOLUTION RE INVESTIGATION INTO WEALTH AND PROPERTY OF GOVERNMENT OFFICERS

Mr. Deputy-Speaker: The House will now proceed with the further discussion of the Resolution moved by